Ouestion

73

Written Answer to

(c) and (d) Export of cut and polished minerals and rocks are now eligible for income tax benefits under Section 80 HHC of Income Tax Act and a uniform rate of REP at 30% has been made available to all exports including exports of marble and stones.

RECRUITMENT OF LOCAL PEOPLE IN BEL UNIT AT KOTDWARA, U.P.

1391. SHRI BHUWAN CHANDRA KHANDURI : Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal to recruit local people in the unit of Bharat Electronics Limited at Kotdwara, Uttar Pradesh;

(b) if so, the steps taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) There is no immediate recruitment at the Kotdwara Unit of Bharat Electronics. However, 70% of the work force, employed by Bharat Electronics, Kotdwara, have been recruited through the local Employment Exchanges.

(b) and (c) Do not arise.

PRIVATISATION OF SHIPPING AND PORT MANAGEMENT

1392. SHRI P. M. SAYEED : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to allow privatisation of certain areas of shipping and port management;

(b) if so, the salient features thereof;

(c) the time by which the proposal is likely to be finalised; and

(d) the benefits to be derived therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Government welcomes the participation of private sector.

(b) This depends upon the nature of the proposals received from the private sector.

(c) and (d) Till date, no firm proposal has been received. However, this step is perceived mainly to bring in additional resources and lend market-orientation.

BUSINESS IN INDIAN BANKS VIS-A-VIS FOREIGN BANKS

1393. SHRI DATTATRAYA BAN-DARU :

SHRI RAMESH CHAND TOMAR :

SHRIMATI MAHENDRA KUMARI :

Will the Minister of FINANCE be pleased to state :

The volume of business of Indian banks, both deposits and credit, vis-a-vis foreign banks in India and the deposit growth of Indian and Foreign banks separately as on March 31, 1991 as compared to the preceding two years, year-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : The deposits and advances of Indian banks and Foreign banks for the period, ending March 1989, March 1990 and March 1991, as reported by Reserve Bank of India. are given below :---

(Rs.	i n	crores)
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				 		 	Indian 1	Banks	Foreign Banks	
Year							Deposits	Advances	Deposits	Advances
1989							138403	82233	5674	4173
1990	•	•					163074	979 68	8316	5107
1991			•		•	•	188779	113060	. 11298	6827

75 Written Answer to Question

The rate of deposit growth of Indian Banks and Foreign Banks for the years							ending March 1990 and March 1991 given below :				
Year									Indian Banks	Foreign Banks	
1 99 0		•	•		•		•		17.83%	46.57%	
1991	•	•	•	•	•	•	•	•	15.76%	35.86%	
VIOLA ELECT		OF C OFF	OM	DIREC MISSI ALS		ES	OF BY	1	(c) if no action have a second the second se	as been taken, th	
1 394 .	DR.	KARI	IKE	SWAF	R P.	ATI	RA:		THE MINISTER O	F STATE OF TH	

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of officials who were alleged to have violated the directives of the Election Commission during the Tenth Lok Sabha elections. State-wise:

(b) the action taken by the Government against them; and

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGA-LAM) : (a) and (b) A statement containing the requisite information is given below.

(c) Does not arise.

Na	me of State					No. of officials who violated Commission directives	Action taken 's
1						2	3
1.	Bihar		•	•	•	3	In two cases notices were issued under Section 28-A of the Representation of the People Act, 1951 as to why disciplinary action should not be taken against them. In the third case the Retur- ning Officer was replaced.
2.	Karntaka				¢	1	The Returning Officer was removed and another Retur- ning Officer was appointed in his Place.
3.	Kerala .	•	•	•	•	1	Commission placed on record its serious displeasure.
4.	Uttar Pradesh	•			•	5	Notices were issued to 5 officers under Section 28A of the Representation of the People Act, 1951. On receipt of their explanation. Commission decided to drop further action.
5.	Assam .	•	•	•		. 2	Notices have been issued to officers concerned.

STATEMENT

The information in respect of other States and union Territories is Nil.